उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H04420 */C-6 /Gen-791/ O.A. No.462/2023 /2023* *Dated* 18/12/23

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Sub: **Regarding submission of additional Reply/Response on behalf of Respondent No-4 (UPPCB) in compliance of the order dated 07.11.2023 in OA no. 462/2023 In the matter of Raja Ram Singh Vs. State of U.P. & Ors.**

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 07.11.2023 in OA no. 462/2023 In the matter of Raja Ram Singh Vs. State of U.P. & Ors, The additional Reply/Response on behalf of Respondent No-4 (UPPCB) is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above

(Dr. Ram Karan)
Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.

Chief Environment Officer
(Circle-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Scanned with OKEN Scanner

Additional Response on behalf of Respondent No.-4, Uttar Pradesh Pollution Control Board, in compliance to the order dated 07.11.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 462 of 2023 In Raja Ram Singh Versus State of U.P. & Others.

That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 07.11.2023 in Original Application No. 462 of 2023 In Raja Ram Singh Versus State of U.P. & Others has passed the directions. The relevant part of the order is as below:-

"........ 15. Reply/response on behalf of UPPCB be filed on or before 25.11.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. ...."

Additional Reply/Response

1. That in compliance to the order dated 07.11.2023 passed by the National Green Tribunal, Principal Bench, New Delhi in Original Application No. 462 of 2023, an reply/response dated 22.11.2023 has been submitted before Hon'ble Tribunal, New Delhi. A copy of the reply/response dated 22.11.2023 is being attached herewith and marked as **Annexure No.-1** to this additional response.
2. That in pursuance to a show cause notice dated 20.11.2023, Uttar Pradesh Pollution Control Board vide letter dated 18.12.2023 has imposed the Environmental Compensation of Rs. 5,75,000/- against the responsible Lease Holder i.e. Shri Satya Narayan, S/o Shri Ram Avtar, R/o Village- Manjharath, Tehsil- Tarabganj, District- Gonda in question for a default period of 13.03.2023 to 12.06.2023 for removal of sand deposited in the agriculture land at Araji No- 505, Village- Manjharath, Tehsil- Tarabganj, District- Gonda by him without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the letter dated 18.12.2023 is being annexed herewith as **Annexure-2** to this additional response.

The above additional reply/response on behalf of Respondent No.-4, Uttar Pradesh Pollution Control Board is placed before this Hon'ble National Green Tribunal for perusal and kind consideration.

(Dr Ram Karan)
Chief Environmental Officer,
Circle-6,
UPPCB, Lucknow

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H.O.3.160/C-6/Gen-791/ O.A. No.462/2023/2023 *Dated* 22/11/2023

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Sub: **Regarding submission of Reply/Response on behalf of Respondent No-4 (UPPCB) in compliance of the order dated 07.11.2023 in OA no. 462/2023 In the matter of Raja Ram Singh Vs. State of U.P. & Ors.**

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 07.11.2023 in OA no. 462/2023 In the matter of Raja Ram Singh Vs. State of U.P. & Ors, The Reply/Response on behalf of Respondent No-4 (UPPCB) is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,

(Dr. Ram Karan)
Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.
Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.

Chief Environment Officer
(Circle-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Scanned with OKEN Scanner

Response on behalf of Respondent No.-4, Uttar Pradesh Pollution Control Board, in compliance to the order dated 07.11.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 462 of 2023 In Raja Ram Singh Versus State of U.P. & Others.

That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 07.11.2023 in Original Application No. 462 of 2023 In Raja Ram Singh Versus State of U.P. & Others has passed the directions. The relevant part of the order is as below:-

"........ 15. Reply/response on behalf of UPPCB be filed on or before 25.11.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. ...."

Reply/Response

1. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 02.08.2023 in Original Application No. 462 of 2023 In Raja Ram Singh Versus State of U.P. & Others has passed the directions. The relevant part of the order is as below:-

   "........3. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), National Mission for Clean Ganga (NMCG), Uttar Pradesh Pollution Control (UPPCB) and District Magistrate, Gonda and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The Committee may particularly clarify on compliance with Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 including remediation/rehabilitation of mined areas and damage caused to river Saryu. The State PCB will be the nodal agency for coordination and compliance.

   4. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF........."

   In compliance to the above direction the inspection of questioned mining site was carried out by joint committee on 21.09.2023 comprising following officials:-

Scanned with OKEN Scanner

1. Dr. Satya, Additional Director/Scientist E, MOEF&CC, Regional Office, Lucknow.
2. Sh. Suresh Kumar Soni, ADM, Gonda.
3. Dr. Faiz Ullah Khan, EC, NMCG, New Delhi.
4. Sh. Rajendra D Patil, Scientist "D", CPCB, Regional Directorate, Lucknow.
5. Sh. T.N. Singh, Regional Officer, U.P Pollution Control Board, Ayodhya.

In compliance to the order dated 02.08.2023 passed by the National Green Tribunal, Principal Bench, New Delhi in Original Application No. 462 of 2023, a Joint Committee Report has been submitted by the UP Pollution Control Board on 30.10.2023 vide letter no. H02423 /C-6 /Gen-791 /O.A. No. 462/ 2023/ 2023 before Hon'ble Tribunal, New Delhi.

2. That in pursuance to the Joint Committee Report dated 25.10.2023, a show cause notice dated 20.11.2023 has been issued by Uttar Pradesh Pollution Control Borad against the responsible Lease Holder i.e. Shri Satya Narayan, S/o Shri Ram Avtar, R/o Village- Manjharath, Tehsil-Tarabganj, District- Gonda in question for imposition of Environmental Compensation of Rs. 6250/- per day in accordance with the Guideline prepared by CPCB titled as "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the Fund" for a period of 13.03.2023 to 12.06.2023 for removal of sand deposited in the agriculture land at Araji No- 505, Village- Manjharath, Tehsil- Tarabganj, District- Gonda by him without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of

Scanned with OKEN Scanner

Pollution) Act, 1981. The copy of the Show Cause Notices dated 20.11.2023 is being annexed herewith as **Annexure-1** to this reply.

The above reply/response on behalf of Respondent No.-4, Uttar Pradesh Pollution Control Board is placed before this Hon'ble National Green Tribunal for perusal and kind consideration.

(Dr Ram Karan)
Chief Environmental Officer,
Circle-6,
UPPCB, Lucknow

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H 03092/सी–6/सी0791/OA N-462/23 — *Dated* 20/11/23

पंजीकृत

सेवा में,

श्री सत्यनरायन, पुत्र श्री राम अवतार,
निवासी ग्राम–माझाराठ, तहसील–तरबगंजज
जनपद–गोण्डा।

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या द्वारा दिनांक 17.11.2023 को प्रेषित निरीक्षण आख्यानुसार जिलाधिकारी, गोण्डा के पत्र संख्या 2477/ख–अनुज्ञा/2022–23 दिनांक 10.03.2023 द्वारा निर्गत खनन अनुज्ञा पत्र (एमएम–10) के माध्यम से 03 माह (दिनांक 13.03.2023 से दिनांक 12.06.2023 तक) तहसील–तरबगंज, ग्राम–माझादाठ, आराजी संख्या–505, क्षेत्रफल 0.4580 हेक्टेयर कृषि भूमि से 12824.0 घनमीटर साधारण बालू का खनन व परिवहन करने हेतु अनुज्ञा पत्र निर्गत किया गया है, जिसमें आवेदक/भू–स्वामी श्री सत्यनरायन, पुत्र श्री राम अवतार, निवासी ग्राम–माझाराठ, तहसील–तरबगंज, जनपद गोण्डा है, जिसे आगे इकाई कहा जायेगा।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 462/2023 राजा राम सिंह बनाम स्टेट ऑफ यूपी एवं अन्य में पारित आदेश दिनांक 02.08.2023 के अनुपालन में गठित संयुक्त समिति द्वारा इकाई का निरीक्षण दि0 21.09.2023 को किया गया तथा निरीक्षण आख्या के सुसंगत अंश निम्नवत है:–

"...... 6.1.2.) It is informed by the Mining Department, Gonda that mining leases has been allotted to Shri Satya Narayan S/o Ram Avtar, R/o Vill-Manjharath, Tehhsil-Tarabganj, District-Gonda for removal of sand deposited in the agriculture land with validity period of 03 months. However, Environmental Clearance and consents are not been obtained for these activities as it has not been made mandatory by the Mining Department. The Letter of Intent issued by District Collector, Gonda is annexed ...."

यह कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 में प्राविधानित है कि :–

........21. Restrictions on use of certain industrial plants.—
(1) Subject to the provisions of this section, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area: Provided that a person operating any industrial plant......

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा 05 हेक्टेयर से अधिक क्षेत्रफल एवं कलस्टर में स्थापित खनन पट्टों को लाल श्रेणी एवं अन्य 05 हेक्टेयर तक के क्षेत्रफल वाले खनन पट्टों को नांरगी श्रेणी में आच्छादित किया गया है।

यह कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत किसी औद्योगिक संयंत्र की स्थापना एवं संचालन हेतु राज्य बोर्ड की पूर्व सहमति आवश्यक है। उक्त अधिनियम की धारा–2(के) के अन्तर्गत औद्योगिक संयंत्र के अन्तर्गत उद्योग या व्यापार जिससे वायु मण्डल में प्रदूषक उत्सर्जित हों सम्मिलित किया गया है।

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आयोध्या की आख्यानुसार पट्टा धारक श्री सत्यनरायन, पुत्र श्री राम अवतार, निवासी ग्राम–माझाराठ, तहसील–तरबगंज, जनपद गोण्डा द्वारा दिनांक 13.03.2023 से दिनांक 12.06.2023 तक उपरोक्त तहसील–तरबगंज, ग्राम–माझादाठ, आराजी संख्या–505, पर राज्य बोर्ड से बिना सहमति (वायु) प्राप्त किये खनन का कार्य किया गया है, आपकी इकाई का उक्त कृत्य वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के आज्ञापक प्रविधानों का उल्लंघन दर्शाता है।

यह कि पट्टा धारक श्री सत्यनरायन, पुत्र श्री राम अवतार, निवासी ग्राम–माझाराठ, तहसील–तरबगंज, जनपद गोण्डा द्वारा दिनांक 13.03.2023 से दिनांक 12.06.2023 तक उपरोक्त तहसील–तरबगंज, ग्राम–माझादाठ, आराजी संख्या–505, पर राज्य बोर्ड से बिना सहमति (वायु) प्राप्त किये खनन कार्य किये जाने के फलस्वरूप राज्य बोर्ड के क्षेत्रीय अधिकारी, अयोध्या द्वारा पत्र दिनांक 17.11.2023 के माध्यम से इकाई के विरूद्ध उल्लंघनकारी अवधि दिनांक 13.03.2023 से दिनांक 12.06.2023 तक नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु संस्तुति आख्या प्रेषित की गयी है।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Scanned with OKEN Scanner

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 6250/– प्रतिदिन आती है। जिसमें PI (Pollution Index)=50, N (Number of days)=1, R (Panalty in Rs)=250, S (Factor for Scale of operation, Small)=0.5, LF (Location Factor)= 1 for Population between 1 to 5 million. लिया गया है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न आपकी इकाई के विरूद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही खनन कार्य किये के कारणरू0 6250/– प्रतिदिन की दर से उल्लंघन अवधि (दिनांक 13.03.2023 से दिनांक 12.06.2023 तक) हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 6250/– प्रतिदिन की दर से उल्लंघन अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, गोण्डा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्राण बोर्ड

46

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H04408/C-6/सा0–791/ओ0ए0/462//2023 *Date* 18.12.23

ई–मेल/पंजीकृत

सेवा में,

Annexure No-2

श्री सत्यनरायन, पुत्र श्री राम अवतार,
निवासी ग्राम–माझाराठ, तहसील–तरबगंज
जनपद–गोण्डा।

विषयः श्री सत्यनरायन, पुत्र श्री राम अवतार, निवासी ग्राम–माझाराठ, तहसील–तरबगंज जनपद–गोण्डा खनन पट्टा धारक को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 20.11.2023 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.03092/सी0–6/सा0–791/ओ0ए0नं0–462/2023 दिनांक 20.11.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई श्री सत्यनरायन, पुत्र श्री राम अवतार, निवासी ग्राम–माझाराठ, तहसील–तरबगंजज जनपद–गोण्डा खनन पट्टा धारक के विरूद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही खनन पट्टे का संचालन किये जाने के कारण रू0 6,250/– प्रतिदिन की दर से उल्लंघन अवधि (दिनांक 13.03.2023 से दिनांक 12.06.2023 तक) हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था, जिसके संबंध में कोई उत्तर अथवा प्रत्यावेदन राज्य बोर्ड को प्राप्त नही हुआ है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, अयोध्या के पत्र दिनांक 13.12.2023 द्वारा संस्तुति आख्या प्रेषित की गई है। आख्यानुसार इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 13.03.2023 से दिनांक 12.06.2023 तक (कुल 92 दिन) के सापेक्ष रू0 6,250/– प्रतिदिन की दर से कुल अवधि 92 दिन हेतु रू0 5,75,000/– (रू0 पांच लाख पचहत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 20.11.2023 को निस्तारित किये जाने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरूद्ध रू0 5,75,000/– (रू0 पांच लाख पचहत्तर हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओं नोटिस दिनांक 20.11.2023 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निस्तारित किया जाता हैः–

1. इकाई के विरूद्ध 92 उल्लंघनकारी दिवस हेतु रू0 5,75,000/– (रू0 पांच लाख पचहत्तर हजार मात्र) की पर्यावरणीय क्षतिपूति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या **701502010002104 IFSC** कोड **UBIN 0570150** में जमा किया जाना सुनिश्चित किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोण्डा।
2. वरिष्ठ पुलिस अधीक्षक, गोण्डा।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Email sent 18 Dec 2023

Scanned with OKEN Scanner